

The Goa Regularisation of Unauthorized Construction(Amendment) Bill, 2021

(Bill No. 13 of 2021)

A

Bill

Further to amend the Goa Regularisation of Unauthorized Construction Act, 2016 (Goa Act 20 of 2016).

BE it enacted by the Legislative Assembly of Goa in the Seventy-Second Year of the Republic of India as follows:-

(1) Short title and commencement.— (1) This Act may be called the Goa Regularisation of Unauthorized Construction (Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 24th day of June, 2016.

2. Amendment of Section 3.— In section 3 of the Goa Regularisation of Unauthorized Construction Act, 2016 (Goa Act 20 of 2016), in sub-section(5),-
(i) for the expression “areas covered under Eco Sensitive Zone,”, the expression “areas covered under Eco Sensitive Zone-I, areas other than orchard land or cultivable land covered under Eco Sensitive Zone-II” shall be substituted;
(ii) the following explanation shall be inserted, namely:-

“Explanation:- (i)“Eco Sensitive Zone-I “means Eco Sensitive Zone -I as classified in Regional Plan 2021.”;

(ii) “Eco Sensitive Zone-II “means Eco Sensitive Zone - II as classified in Regional Plan 2021.”;

(iii) the following proviso shall be inserted, namely:-

“Provided that the authorized officer may entertain any application under sub-section (1), if the unauthorized construction falls within the limits of the area covered under Settlement Zone, Institutional Zone or Industrial Zone, Cultivable Zone, ORCHARD,”:-
